

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 92
TO BE ANSWERED ON 02.02.2023**

GIG AND PLATFORM EMPLOYMENT

92. SHRI JAWHAR SIRCAR:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government will implement the recommendations of Niti Aayog's recent report entitled 'India's Booming Gig and Platform Economy: Perspectives and Recommendations on Future of Work' which favours gig employment over job security;**
- (b) Government's stand on the report's suggestions "initiatives for social security"; and**
- (c) whether Government plans to regulate gig employment in the interests of social justice and equity?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): The Code on Social Security, 2020, for the first time, defines gig workers and envisages social security benefits through formulation of schemes. There is a provision in the said Code to set up a Social Security Fund for welfare of gig workers and platform workers and one of the sources of fund, is contribution from aggregator between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers. Findings of NITI Aayog on gig and platform workers and their welfare measures have, inter-alia, been provided in the Code on Social Security, 2020 and provides for framing of suitable social security schemes for them on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

The Government has launched e-Shram portal on 26.08.2021 for registration and creation of a Comprehensive National Database of Unorganized Workers including gig workers and platform workers. It allows a person to register himself or herself on the portal on self-declaration basis, which is spread across around 400 occupations.
